



2025:DHC:70-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 56/2019

DINESH

.....Petitioner

Through: Mr. Avadh Bihari Kaushik, Ms. Saloni Mahajan and Mr. Rishabh Kumar, Adv.

versus

STATE OF NCT OF DELHI AND ORS. ....Respondents

Through: Mrs. Avnish Ahlawat, Standing Counsel GNCTD with Mr. Nitesh Kumar Singh, Ms. Laavanya Kaushik, Ms. Aliza Alam and Mr. Mohnish Sehrawat, Adv.

+ W.P.(C) 77/2019 & CM APPL. 450/2019

MINA KUMARI

.....Petitioner

Through: Mr. Avadh Bihari Kaushik, Ms. Saloni Mahajan and Mr. Rishabh Kumar, Adv.

versus

GOVERNMENT OF NCT OF DELHI AND ORS.

.....Respondents

Through: Mrs. Avnish Ahlawat, Standing Counsel GNCTD with Mr. Nitesh Kumar Singh, Ms. Laavanya Kaushik, Ms. Aliza Alam and Mr. Mohnish Sehrawat, Adv.

Mr. Manu Chaturvedi, Standing Counsel for MCD with Mr. Khwaja Umair, Adv. For R-4, 5 & 6

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**



2025:DHC:70-DB

**JUDGMENT (ORAL)****08.01.2025**

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**C. HARI SHANKAR, J.**

1. These original applications were disposed of with the following observations:-

“17. In the conspectus, we do not find any necessity to keep these O.As. pending. We dispose them of at this stage by granting liberty to the applicants to seek reconsideration of these O.As. after the disposal of the W.P. (C) No.5179/2018 - **Durga Parshad** (supra) by the Hon'ble High Court. No order as to costs.”

2. Instead of remanding the matters to the Tribunal, we have decided WP (C) 5179/2018, **Government of NCT of Delhi v Durga Parshad** in favour of the respondents, the petitioners, in these petitions before this court would be entitled to the same relief. Their OAs are, therefore, allowed to the same extent.

3. These writ petitions are disposed of.

**C. HARI SHANKAR, J.****AJAY DIGPAUL, J.****JANUARY 8, 2025/AS**

*Click here to check corrigendum, if any*